

(a) whether it is a fact that Comptroller and Auditor General (CAG) has estimated a loss of more than ₹ 1.63 lakh crore in a scam in the Delhi airport deal;

(b) if so, the action taken by Government to bring the perpetrators of the scam to book; and

(c) if not, the reasons for not taking action on the report of the CAG?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) No, Sir. However, in the report tabled in Parliament, in para 2.5, CAG has observed that the potential earning in the form of licence fee, as per calculation of Delhi International Airport Pvt. Ltd. (DIAL) from the land available for commercial exploitation, amounts to Rs. 1,63,557 crores.

(b) and (c) The report of CAG is being examined.

Reconstitution of AERAAT bench

946. SHRI M.P. ACHUTHAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the tenure of Airports Economic Regulatory Authority by Appellate Tribunal (AERAAT) which was set up in 2010 to handle several important cases like the airlines appeal against the increase in airport charges at Delhi and Mumbai airports was over;

(b) if so, when the tenure was over and whether the new bench has not been constituted as yet, if so, the reasons therefor;

(c) whether the tenure of the existing tribunal has been extended; and

(d) if so, the measures being taken to reconstitute the new tribunal bench?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (d) Yes, Sir. The tenure of the Chairperson and Members of Airports Economic Regulatory Authority Appellate Tribunal (AERAAT), who were assigned the work of the Tribunal, an additional charge basis, was over on 02.06.2012. As per the provisions of Airports Economic Regulatory Authority (AERA) Act, 2008, Government of India (GoI) sought the recommendations of Hon'ble Chief Justice of India (CJI) for suitable persons to be appointed as Chairperson and Members of the Tribunal. The nominations from Hon'ble CJI have since been received. Approval of the competent authority has been sought on the recommendation of the CJI for making appointments to the posts of Chairperson and Members of the Tribunal.

Restructuring of BCAS

947. SHRI AAYANUR MANJUNATHA: Will the Minister of CIVIL AVIATION be pleased to state: